

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF DRILLCO METAL CARBIDES LIMITED

Registered Office: 13/210, Building No. 6, V.N Purav Marg, Jogani Industrial Complex,
Chunabhatti, Mumbai-400022 Maharashtra.

This corrigendum ("Corrigendum Announcement") to the Public Announcement published in the newspapers on January 13, 2010 ("Public Announcement/PA") is being issued by Dalmia Securities Private Limited ("**Manager to the Offer**" or "**DSPL**") on behalf of Mr. Rahul Timbadia (hereinafter referred to as "**Acquirer**") to the shareholders of Drillco Metal Carbides Limited ("**Drillco**" or "**Target Company**") pursuant to and in compliance with the provisions of Regulation 10 and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 & subsequent amendments thereto (hereinafter referred to as "**SEBI (SAST) Regulations**"). This Corrigendum Announcement is being issued to apprise the shareholders of Drillco about the following:

a. Revised Activities Schedule

The original and revised schedule of the major activities of the Offer is as follows:

ACTIVITY	Original Schedule		Revised Schedule	
	DAY	DATE	DAY	DATE
Date of Public Announcement	Wednesday	January 13, 2010	Wednesday	January 13, 2010
Specified Date	Friday	February 5, 2010	Friday	February 5, 2010
Last date for announcement of a competitive bid	Wednesday	February 3, 2010	Wednesday	February 3, 2010
Date by which Letter of Offer will be posted to shareholders	Wednesday	February 24, 2010	Friday	March 26, 2010
Date of Opening of the Offer	Friday	March 5, 2010	Tuesday	March 30, 2010
Last date for revising the offer price / number of Shares	Monday	March 15, 2010	Wednesday	April 07, 2010
Last date for withdrawing acceptance from the Offer	Friday	March 19, 2010	Tuesday	April 13, 2010
Date of Closure of the Offer	Thursday	March 25, 2010	Monday	April 19, 2010
Date of communicating rejection / acceptance and payment of consideration for / applications accepted.	Thursday	April 8, 2010	Monday	May 3, 2010

- b. The market lot for the Target Company's share is 50(Fifty) Shares. It was wrongly mentioned as 1(one) Share in para No 10.13 of the Public Announcement.
- c. The "Current assets, loans & advances" of the Target Company as on March 31, 2009 is Rs. 81.34 lacs. Due to typographical error, it was wrongly mentioned as Rs. 79.78 lacs in para 5.5 of the Public Announcement.

This Corrigendum Announcement is in continuation of and should be read in conjunction with the Public Announcement. Terms used but not defined in this Corrigendum Announcement shall have the same meaning as assigned in the PA.

The Acquirer accepts full responsibility for the information contained in this Corrigendum Announcement and also for fulfilling its obligations as laid down in the SEBI (SAST) Regulations. For further details please refer to the Letter of Offer, Form of Acceptance and Form of Withdrawal. This Corrigendum to the Public Announcement would be available on the SEBI website <http://www.sebi.gov.in>

ISSUED BY: MANAGER TO THE OFFER

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On behalf of

Mr. Rahul Timbadia (Acquirer)

